

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 404/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for seven assets under Augmentation of Transformers in Northern Region-Part B” in Northern Region
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri Sachin Dubey, Advocate, BYPL
Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period in respect of the following assets under "Augmentation of Transformers in Northern Region-Part B" in Northern Region:

Asset-I: 1 X 500 MVA, 400/220 kV Transformer at Panchkula Sub-station;
Asset-II: 1 X 500 MVA, 400/220 kV Transformer at Jalandhar Sub-station;
Asset-III: 1 X 315 MVA, 400/220 kV Transformer at Samba Sub-station;



Asset-IV: 400/220 kV, 3 x 105 MVA ICT along with associated bays at Hamirpur Sub-station;

Asset-V: 220 kV, 2 nos. Line bays at Hamirpur Sub-station;

Asset-VI: 220 kV, 2 nos. Line bays at Jallandhar Sub-station; and

Asset-VII: 1 x 500 MVA, 400/220 kV ICT-IV at GIS Gurgaon Sub-station.

- b. Assets-I, II, III, IV, V, VI, VII and VIII were put into commercial operation on 2.4.2016, 2.7.2016, 29.10.2016, 31.3.2019, 31.3.2019, 25.3.2019 and 31.12.2017 respectively. The transmission tariff in respect of Assets-I, II and III was allowed by the Commission vide order dated 6.10.2017 in Petition No. 236/TT/2016 while that for Assets-IV, V, VI and VII, it was allowed vide order dated 21.11.2019 in Petition No. 158/TT/2018;
- c. COD of Asset-V and VI was approved by the Commission under proviso (ii) to Regulation 4(3) of the 2014 Tariff Regulations as the downstream systems under the scope of HPPTCL and PSTCL were not ready. It was held that the transmission charges in case of Asset-V and VI would be borne by HPPTCL and PSTCL from COD of the assets to COD of respective downstream systems;
- d. There is variation in the capital cost as on COD claimed in the instant petition and admitted earlier. The Commission had restricted the Initial Spares on the basis of the individual capital cost of the assets. In the instant petition, Initial Spares are claimed on the basis of the project cost and added back to the capital cost;
- e. Additional Capital Expenditure (ACE) claimed in the instant petition is lesser than the admitted ACE. Details and justification for the ACE claimed in 2014-19 and 2019-24 tariff periods w.r.t. assets covered in the instant petition have been submitted;
- f. HPPTCL and PSTCL, the transmission licensees w.r.t. Asset-V and VI respectively have preferred appeals before APTEL vide DFR Nos. 72/2020 and 128/2020 against Commission's order dated 21.11.2019 in Petition No. 158/TT/2018 directing them to bear and pay the transmission charges as their downstream lines were not ready;
- g. Erroneously, HPPTCL and PSTCL have not been impleaded in the Memo of Parties in the instant petition and prayed for the Commission's approval to rectify the error;
- h. Reply to the Technical Validation letter has been filed vide alongwith Form 5, 12A, ACE details, downstream status of Asset-V and VI. No reply has been received from any of the respondents.



3. The learned counsel for BRPL submitted that Discoms in Haryana and Punjab have not been impleaded in the instant petition and prayed that BRPL may be allowed to file reply in the petition and also prayed to adjourn the matter for further hearing. Learned counsel for BYPL also sought time to file reply in the matter.

4. After hearing the parties, the Commission directed the Petitioner to implead HPPTCL and PSTCL as Respondents, file revised "Memo of Parties" and serve copy of the petition on them by 14.4.2021. The Commission directed the respondents to file their reply by 3.5.2021 and the Petitioner to file rejoinder, if any, by 19.5.2021.

5. The matter will be re-listed in due course, for which a separate notice will be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

